

Warrant of attachment of negotiable instrument under Order XXI, Rule 51 of the Code of Civil Procedure.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY ORDINARY
ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

To

The Sheriff of Bombay,

Whereas the plaintiff abovenamed has applied for execution of the decree/ order of this Court dated the day of 19 by attachment of the property specified in the schedule hereto and belonging to the defendant abovenamed.

	Rs.	P.
Amount of <u>decree</u> order inclusive of costs.		
Costs of execution interest at per cent.		
Total		

Now this is to command you to seize forthwith the abovenamed property and to safely keep the property so seized in you custody, until the further order of this Court or until the attachment is withdrawn by you in accordance with rules of this Court;

And this is further to command you to return this warrant on or before the day of 19 with an endorsement certifying the date on and the manner in which it has been executed or why it has not been executed.

Witness, Chief Justice at Bombay aforesaid, this day of 19

Prothonotary and Senior Master.

Sealer

The day of 19 .

Advocate for

SCHEDULE